

ITEM NO.103

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8890/2012

C.I.T BOMBAY

Appellant(s)

VERSUS

TASGAON TALUKA S.S.K.LTD.

Respondent(s)

(TO GO BEFORE THREE HONBLE JUDGES)

WITH

SLP(C) No. 5700/2009 (IX)

SLP(C) No. 6412/2011 (IX)

SLP(C) No. 1279/2009 (IX)

SLP(C) No. 1281/2009 (IX)

SLP(C) No. 1278/2009 (IX)

SLP(C) No. 1282/2009 (IX)

C.A. No. 4801/2014 (III)

C.A. No. 302/2013 (III)

C.A. No. 8891/2012 (IX)

C.A. No. 4549/2013 (III)

Date : 16-01-2019 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE M.R. SHAHFor Appellant(s) Mr. Arijit Prasad, Adv.  
Mr. Rupesh Kumar, Adv.  
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Mrs. Anil Katiyar, AORFor Respondent(s) Mr. P. Chidambran, Sr. Adv.  
Mr. Shekhar Naphade, Sr. Adv.  
Mr. Chinmay Khaladkar, Adv.

Ms. Neha Sharma, Adv.  
Ms. S. Lakshmi, Adv.  
Mr. Abhikalp Singh, Adv.  
Mr. B. K. Pal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment Reserved.

(ASHWANI THAKUR)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER